

The following forest personnel were killed by poachers in Karnataka during the last three years:—

- i) One Range Forest Officer in 1987;
- ii) One Forest Guard and one Watcher in 1988; and
- iii) One forest Guard and one Watcher in 1989.

(d) There is reported to be one gang operating in the forests of Karnataka and Tamil Nadu indulging in poaching of animals and illicit felling and smuggling of sandalwood.

- i) Financial assistance was provided to State Governments of Karnataka and Tamil Nadu by the Central Government in the year 1990-91 for strengthening of their anti-poaching measures as per details given below:—

Karnataka : Rs. 45.50 lakhs

Tamil Nadu : Rs. 47.24 lakhs

- ii) Inter-state co-ordination is being ensured in anti-poaching activities in three Southern States. A common Task Force to control sandalwood poaching has been formed for operating in the border areas. A Committee of Chief Wildlife Wardens of Southern States has also been formed by Government of India to co-ordinate activities.
- iii) Special Police Cell has been created within the Forest Department of Karnataka by the State Government to control the menace of poaching and illicit felling.
- iv) Trade in Indian ivory has been

banned since 1986 under the provisions of Wild Life (Protection) Act, 1972.

- v) Under the "Convention on International Trade in Endangered Species of Wild Fauna and Flora" (CITES), import and export of African ivory is prohibited. India is a Party to CITES.
- vi) 32 members of a notorious gang involved in poaching and smuggling of sandalwood have been arrested and 60 metric tonnes of sandal wood has been seized.

#### **Diversion of Borrowed Funds by Large Corporate Bodies**

\*132. PROF. RUPCHAND PAL: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item appearing in the Economic Times of 20 November, 1990 regarding diversion of borrowed funds for profiteering by large corporate bodies;

(b) if so, the reaction of Government thereto; and

(c) the steps proposed to be taken by the Government in this regard?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) Yes, Sir.

(b) The Reserve Bank of India takes measures from time to time depending on the situation to control any extreme fluctuation in call money market and impart stability to the same. The Banks provide cash credit facilities to their clients after an assessment of their need-based requirements. The parties cannot draw on their cash credit facilities

from banks and lend the bank money in the call money market.

(c) Appropriate action is taken by RBI whenever any violations come to light.

### **Project Exports**

\*133. SHRI YASHWANTRAO PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to set up a joint working group project exports;

(b) if so, the details thereof;

(c) the present share of India in the world project market; and

(d) the steps proposed to be taken to increase project exports?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) and (b). A Working Group of the EXIM Bank, comprising representatives of Ministry of Commerce, Ministry of Finance, Reserve Bank of India, Export Credit Guarantee Corporation, Commercial Bankers, with EXIM Bank as the focal point, already exists for clearance of bids for Indian project exports.

(c) India's share in the world project export market is less than 1%.

(d) Efforts are being made to increase project exports through the mechanism of bilateral trade agreements, counter trade arrangements, adoption of consortium approach towards global tenders, etc. Besides, a High Level Project Promotion Committee for tracking and monitoring of overseas projects funded by multilateral agencies has been set up in the Ministry of Commerce.

### **Assistance Received Under the Colombo Plan**

\*134. SHRI BHAJAMAN BEHERA: Will the Minister of FINANCE be pleased to state:

(a) the fields in which technical training facilities have been made available to India during the year 1989-90 and in the current year, by various donor countries, country-wise under the Colombo Plan.

(b) the fields from which the persons were selected to receive the technical training facilities and their number, trade-wise during the same period?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) The fields in which technical training facilities were made available to India in the year 1989-90 and in the current year by various donor countries under the Colombo Plan are agriculture, industry, infra-structural sector, (including power, coal, railways, ports, roads and road transport and communication), natural resource (including environment and water resources) rural development, urban development, education, science and technology, health and population.

The donor countries under the Colombo Plan which have provided technical training assistance to India in this period are the UK, Japan, Australian and Singapore. The fields in which each of these countries have provided training places to India and the number of persons trained are indicated in the statement below.

(b) According to the practice followed, for any particular technical training course, normally those persons who are working in the related fields in the Central Government/ State Governments, Public Sector Undertakings of Central/States Governments or in the project assisted by the concerned donor country in the area are selected. Thus the distribution of trainees sponsored for various technical courses given in the Annexure also indicates the field/trade-wise distribution of the trainees.